

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 118 OF 2018 &**  
**IA NOS. 475, 473 & 862 OF 2018**

**Dated: 12<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>Renew Power Ventures Private Limited</b>	....	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Karnataka Electricity Regulatory Commission &amp; Ors.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant (s) : Mr. Parinay Deep Shah  
Ms. Ritika Singhal

Counsel for the Respondent (s) : Ms. Parichita Choudhury  
Mr. Ashwin Ramanathan for  
Mr. Anand K. Ganesan for R-1  
  
Mr. Sriranga S.  
Mr. Sumana Naganand  
Mr. Balaji Srinivasan  
Ms. Pratiksha Mishra for R.2 to 4 & R.6

**ORDER**  
**IA No. 862 of 2018**

***(Appli. for Condonation of Delay in filing the Reply)***

The instant application being IA No.865 of 2018 filed by learned counsel appearing for the Respondent No.2 seeking condonation of delay in filing the reply. Learned counsel appearing for the Respondent No.2 submitted that the delay of 32 days in filing the Reply has been explained satisfactorily and sufficient cause has been shown in the applications. The same may kindly be accepted and delay in filing the reply may kindly be condoned in the interest of justice and equity.

Submission made by the learned counsel appearing for the Respondent No.2 , as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Respondent No.2 and after careful perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. The IA is allowed.

Rejoinder, if any, may be filed by the learned counsel appearing for the Appellant by 30.07.2018 after duly serving copy on the other side.

**IA No. 473 of 2018**

***(Appli. for Exemption from filing certified copy of impugned order)***

We have heard learned counsel appearing for the Appellant and learned counsel appearing for the Respondents Nos. 1,2,4 & 6.

The learned counsel, Mr. Parinay Deep Shah , appearing for the Appellant submitted that the exemption from filing certified copy of the Impugned Order in the Appeal may be granted.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after careful perusal of the application explaining the reasons for exemption from filing certified copy of the Impugned Order in the Appeal, we find that sufficient grounds are made out. The same is accepted and the IA No. 473 of 2018 is allowed.

**Appeal No. 117 of 2018 & IA No. 475 of 2018**

List the matter for hearing on **02.08.2018**. In the meantime, interim order will continue till 05.08.2018.

**(S.D. Dubey)**  
**Technical Member**  
*bn/pr*

**(Justice N.K. Patil)**  
**Judicial Member**